BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH

CP No.807/2017

Under section 252(1) of CA 2013

In the matter of

Laxmina Argentum Realties India Pvt. Ltd. Plot No.8, Opp : Agri Samaj Hall Ghatla Village Road, Chembur, Mumbai - 400071

Mr. Harish Laxmandas Vaswani ... Petitioner No.1 Mrs. Nikita Harish Vaswani ... Petitioner No.2 Mrs. Meena Laxmandas Vasani ... Petitioner No.3 Roma Kumar Vaswani ... Petitioner No.4 Directors & Shareholders of Laxmina Argentum Realties India Pvt. Ltd.

v/s.

The Registrar of Companies, 100, Everest, Marine Drive, Mumbai – 400002 MAH ... Respondent.

Order delivered on 05.02.2018

Coram:

Hon'ble Mr. B.S.V. Prakash Kumar, Member (Judicial) Hon'ble Mr. V. Nallasenapathy, Member (Technical)

For the Petitioner: Mr. Sidharth Doshi, ACS For the Respondent: Neelambuj, CP – ROC Mumbai.

Per: V. Nallasenapathy, Member (Technical)

ORDER

1. This company petition is filed by the Petitioners seeking relief against the respondent to restore the name of the company in the Register of companies maintained by the Respondent.

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI CP No. 807/252(1)/2017

2. The grievance of the Petitioner is that the company was struck off under section 248 of the Companies Act, 2013 wherein the Respondent side filed a detailed report explaining the reasons for striking off of the company under section 248 of the Companies Act, 2013. It is an admitted fact that the company has not filed its Annual Return and Financial Statements from the Financial Year 2011-12 onwards.

3. The Petitioner says that the company is a going concern, management of the company has focused fully on the business of buying, selling, leasing of properties, hence inadvertently the Company has not filed its Annual Returns and Financials for the Financial Years 2011-12, 2012-13, 2013-14, 2014-15 and 2015-16 The Petitioner has enclosed the Audited accounts for the financial years 2011-12, 2012-13, 2013-14, 2014-15 and 2015-16 & 2016-17, Bank Statement of State Bank of India, Deonar (Mumbai) Branch, for the period from 1.04.2012 to 15.11.2017, copies Form GST REG-06 (Registration Certificate) and Acknowledgement of Income-tax Returns filed for the Assessment years 2013-14 to 2017-18 to show that the company is actively involved in its business from its incorporation.

4. On hearing the submissions of the Petitioner and on perusing the Report of the Registrar of Companies, Mumbai and the various documents filed, it is clear that the Company is in operation, however, due to non-filing of the financials the name of the company was struck off from the Register of Companies, this Bench is of the view that the name of the company is to be restored to the Register of Companies.

5. Accordingly, the Respondent is directed to restore the name of the company forthwith in the Register of Companies maintained by him subject to the condition the Petitioner Company will deposit a sum of ₹2,00,000 as cost immediately payable to NCLT, Mumbai Bench (DD favoring Pay & Accounts Officer, Ministry of Corporate

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI CP No. 807/252(1)/2017

Affairs, Mumbai) and will file the pending financial statements and annual returns with the Respondent within a period of 30 days from the date of receipt of this order, failing which this order will stand vacated automatically.

The Petition is disposed of in the above terms.

Sd/-

V. NALLASENAPATHY Member (Technical) BSV PRAKASH KUMAR Member (Judicial)

Sd/-